

IN THE INCOME TAX APPELLATE TRIBUNAL, SURAT BENCH, SURAT
BEFORE SHRI PAWAN SINGH, JUDICIAL MEMBER AND
DR. ARJUN LAL SAINI, ACCOUNTANT MEMBER

ITA No. 191/Srt/2022 (Assessment Year 2018-19)
(Physical hearing)

Hemant Dhirubhai Desai, 506, Wing-A, Tirupati Plaza, Nr. Collector's Office, Nanpura, Surat. PAN No. ABXPD 0820 H	Vs.	I.T.O. (TDS), Surat.
Appellant/ assessee		Respondent/ revenue

Assessee represented by	Shri Suresh K Kabra, CA
Department represented by	Shri Vinod Kumar, Sr.DR
Date of hearing	22/02/2023
Date of pronouncement	22/02/2023

Order under Section 254(1) of Income Tax Act

PER: PAWAN SINGH, JUDICIAL MEMBER:

1. This appeal by the assessee is directed against the order of learned National Faceless Appeal Centre (NFAC)/Commissioner of Income Tax (Appeals) (in short, the Id. CIT(A) dated 15/03/2022 for the Assessment year (AY) 2018-19.
2. The appeal came up for hearing on 22/02/2022, the learned Authorised Representative (Id. AR) of the assessee submits that as per instruction of assessee, he may be allowed to withdraw the present appeal unconditionally. The learned Senior Departmental Representative (Id. Sr.DR) for the revenue has no objection if the Id. AR of assessee is allowed to withdraw the appeal. Therefore, considering the submissions of both the parties, the Id. AR of the assessee is allowed to withdraw the

present appeal. Consequently, the appeal filed by the assessee is dismissed as withdrawn

3. In the result, this appeal of assessee is dismissed as withdrawn.

Order pronounced in the open court on 22nd February, 2023 at the time of hearing.

Sd/-
(Dr. ARJUN LAL SAINI)
ACCOUNTANT MEMBER

Sd/-
(PAWAN SINGH)
JUDICIAL MEMBER

Surat, Dated: 22/02/2023

**Ranjan*

Copy to:

1. Assessee –
2. Revenue -
3. CIT(A)
4. CIT
5. DR
6. Guard File

By order

Sr. Private Secretary, ITAT, Surat